

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

The Meeting No.02/AM-20 dated 18.04.2019 for the licensing year 2018-19 to considered the Special Advance Authorisation cases under para 4.04(a) FTP 2015-20 actually held on 15.05.2019 and remaining cases under para 4.7 FTP 2015-20 to considered on 30.05.2019, Duty Exemption Schemes (Chapter-4) in Conference Room No.4 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1	Dr. Ram Asrey Lal, Sr. General Manager	AT&DC
2	Shri V.K. Kohli, Director	TC Office, Noida
3	Shri J.D. Giri, Vice President	AEPC
4	Shri S.K.Mohapatra, DDG	DGFT
5.	Shri Manoj Kumar Meena, Asst. Director	DGFT

The agenda for meeting No. 2/AM-20 dated 18.04.2019 and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER : 2/84-ALC3/2019 **MEETING DATE** : 18.04.2019

Case No.: 27/23/80- ALC2/2016	Party Name:PETERS SURGICAL INDIA PVT. LTD.	Meet No/Date:2/84- ALC3/2019 18.04.2019	Status: Deferred
HQ File :01/80/050/00530/AM17/	RLA File :05/24/040/00368/AM17/	Lic.No/Date:0510400709 13.12.2016	Defer Date: 20.06.2019
1 Decision: Committee considered the case as per agenda along with other relevant papers and noted that the comments received from DIPP vide their letter No. P-47011/105/2019-TSW dated 07.05.2019 to ask the following deficiency from the firm: <ol style="list-style-type: none"> To indicate import content separately in each export product Complete calculation for requirement of raw materials /components for the manufacture of export item, separately indicating wastage of each raw material The case stands deferred for re-listing on 20.06.2019.			

Case No.: 13/10/85- ALC3/2017	Party Name:MANGLAM ARTS	Meet No/Date:2/84- ALC3/2019 18.04.2019	Status:Deferred
HQ File :01/85/050/00134/AM18/	RLA File :13/24/040/00042/AM18/	Lic.No/Date:1310048805 11.12.2017	Defer Date: 20.06.2019
2 Decision: Committee considered the case as per agenda along with other relevant papers and noted that the firm was asked on 24.05.2019 to appear before NC on 30.05.2019 to explain their case. No representative of the firm had appeared before NC on 30.05.2019. NC decided to give them last opportunity to explain their case. The case stands deferred for re-listing on 20.06.2019.			

Case No.: 266/24/84- ALC3/2018	Party Name:GOKALDAS EXPORTS LTD	Meet No/Date:2/84- ALC3/2019 18.04.2019	Status:Deferred
3 HQ File :01/84/050/00690/AM19/	RLA File :07/24/040/00329/AM18/	Lic.No/Date:0710112867 23.02.2018	Defer Date: 20.06.2019.
Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the CAD/metrics of requirement of each input per piece of export product and complete two sets of			

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application for fixation of adhoc norms.
The case stands deferred for re-listing on 20.06.2019.

4	Case No.: 267/24/84-ALC3/2018	Party Name:GOKALDAS EXPORTS LTD	Meet No/Date:2/84-ALC3/2019 18.04.2019	Status: Deferred
	HQ File :01/84/050/00691/AM19/	RLA File :07/24/040/00313/AM18/	Lic.No/Date:0710112869 23.02.2018	Defer Date: 20.06.2019.
Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 20.06.2019.				

5	Case No.: 268/24/84-ALC3/2018	Party Name:GOKALDAS EXPORTS LTD	Meet No/Date:2/84-ALC3/2019 18.04.2019	Status: Deferred
	HQ File :01/84/050/00692/AM19/	RLA File :07/24/040/00334/AM18/	Lic.No/Date:0710112871 23.02.2018	Defer Date: 20.06.2019.
Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 20.06.2019.				

6	Case No.: 272/24/84-ALC3/2018	Party Name:GOKALDAS EXPORTS LTD	Meet No/Date:2/84-ALC3/2019 18.04.2019	Status: Deferred
	HQ File :01/84/050/00696/AM19/	RLA File :07/24/040/00338/AM18/	Lic.No/Date:0710112903 01.03.2018	Defer Date: 20.06.2019.
Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 20.06.2019.				

7	Case No.: 269/24/84-ALC3/2018	Party Name:GOKALDAS EXPORTS LTD	Meet No/Date:2/84-ALC3/2019 18.04.2019	Status: Deferred
	HQ File :01/84/050/00693/AM19/	RLA File :07/24/040/00346/AM18/	Lic.No/Date:0710112942 09.03.2018	Defer Date: 20.06.2019.
Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 20.06.2019.				

8	Case No.: 271/24/84-ALC3/2018	Party Name:GOKALDAS EXPORTS LTD	Meet No/Date:2/84-ALC3/2019 18.04.2019	Status: Deferred
	HQ File :01/84/050/00695/AM19/	RLA File :07/24/040/00345/AM18/	Lic.No/Date:0710112943 09.03.2018	Defer Date: 20.06.2019.
Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 20.06.2019.				

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9	Case No.: 71/24/84-ALC3/2018	Party Name:MADURA COATS PRIVATE LIMITED,	Meet No/Date:2/84-ALC3/2019 18.04.2019	Status: Approved
	HQ File :01/84/050/00495/AM19/	RLA File :35/24/040/00040/AM18/	Lic.No/Date:3510045303 12.03.2018	
Decision: Committee considered the case as per agenda and noted that RA had referred the case on 12.03.2018 for fixation of norms against the above said Adv. Authorisation. After detailed deliberation, Committee decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

10	Case No.: 91/24/84-ALC3/2018	Party Name:SURE SAFETY INDIA PVT LTD	Meet No/Date:2/84-ALC3/2019 18.04.2019	Status: Deferred
	HQ File :01/84/050/00515/AM19/	RLA File :34/24/040/00370/AM18/	Lic.No/Date:3410043959 12.03.2018	Defer Date: 20.06.2019.
Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 20.06.2019.				

11	Case No.: 270/24/84-ALC3/2018	Party Name:GOKALDAS EXPORTS LTD	Meet No/Date:2/84-ALC3/2019 18.04.2019	Status: Deferred
	HQ File :01/84/050/00694/AM19/	RLA File :07/24/040/00347/AM18/	Lic.No/Date:071011298 8 20.03.2018	Defer Date: 20.06.2019.
Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the CAD and Sketch for export item No 1 and complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 20.06.2019.				

12	Case No.: 72/24/84-ALC3/2018	Party Name:AMBIKA COTTON MILLS LIMITED,	Meet No/Date:2/84-ALC3/2019 18.04.2019	Status: Deferred
	HQ File :01/84/050/00496/AM19/	RLA File :32/24/040/00063/AM18/	Lic.No/Date:3210078437 27.03.2018	Defer Date: 20.06.2019.
Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 20.06.2019.				

13	Case No.: 73/24/84-ALC3/2018	Party Name:KKP SPINNING MILLS PRIVATE LIMITED	Meet No/Date:2/84-ALC3/2019 18.04.2019	Status: Deferred
	HQ File :01/84/050/00497/AM19/	RLA File :32/24/040/00058/AM18/	Lic.No/Date:3210078440 03.04.2018	Defer Date: 20.06.2019.
Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 20.06.2019.				

14	Case No.:273/24/84-ALC3/2018	Party Name:GOKALDAS EXPORTS LTD	Meet No/Date:2/84-ALC3/2019 18.04.2019	Status:Deferred
	HQ File :01/84/050/00697/AM19/	RLA File :07/24/040/00364/AM18/	Lic.No/Date:0710113059 05.04.2018	Defer Date: 20.06.2019.
	Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 20.06.2019.			

15	Case No.:74/24/84-ALC3/2018	Party Name:ADITYA TIMPACK PRIVATE LIMITED	Meet No/Date:2/84-ALC3/2019 18.04.2019	Status:Deferred
	HQ File :01/84/050/00498/AM19/	RLA File :52/24/040/00005/AM19/	Lic.No/Date:5210042587 06.04.2018	Defer Date: 20.06.2019.
	Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 20.06.2019.			

16	Case No.:75/24/84-ALC3/2018	Party Name:GLOBAL MODE AND ACCESSORIES PVT. LTD.	Meet No/Date:2/84-ALC3/2019 18.04.2019	Status:Close
	HQ File :01/84/050/00499/AM19/	RLA File :05/23/040/00025/AM19/	Lic.No/Date:0510406138 17.04.2018	
	Decision: Committee considered the case as per agenda and observed that firm has informed on 25.04.2019 to close the case as they have not utilised and surrendered the above said Advance Authorisation. RA concerned may take necessary action subject to compliance of other usual conditions.			

17	Case No.:76/24/84-ALC3/2018	Party Name:K H EXPORTS INDIA PRIVATE LIMITED,	Meet No/Date:2/84-ALC3/2019 18.04.2019	Status:Deferred
	HQ File :01/84/050/00500/AM19/	RLA File :04/24/040/00010/AM19/	Lic.No/Date:0410164239 23.04.2018	Defer Date: 20.06.2019.
	Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 20.06.2019.			

18	Case No.:78/24/84-ALC3/2018	Party Name:VRIJESH OVERSEAS PRIVATE LIMITED	Meet No/Date:2/84-ALC3/2019 18.04.2019	Status:Deferred
	HQ File :01/84/050/00502/AM19/	RLA File :07/24/040/00012/AM19/	Lic.No/Date:0710113173 24.04.2018	Defer Date: 20.06.2019.
	Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the following information: <ol style="list-style-type: none"> 1. The requirement of yarn is given in KG, the weight of final garment is required 2. CAD, Sketch and Measurement Chart. 3. Complete two sets of application for fixation of adhoc norms. 			

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The case stands deferred for re-listing on 20.06.2019.

19	Case No.:79/24/84-ALC3/2018	Party Name:GOKALDAS EXPORTS LTD	Meet No/Date:2/84-ALC3/2019 18.04.2019	Status:Deferred
	HQ File :01/84/050/00503/AM19/	RLA File :07/24/040/00013/AM19/	Lic.No/Date:0710113211 01.05.2018	Defer Date: 20.06.2019.
Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 20.06.2019.				

20	Case No.:80/24/84-ALC3/2018	Party Name:GOKALDAS EXPORTS LTD	Meet No/Date:2/84-ALC3/2019 18.04.2019	Status:Deferred
	HQ File :01/84/050/00504/AM19/	RLA File :07/24/040/00036/AM19/	Lic.No/Date:0710113294 16.05.2018	Defer Date: 20.06.2019.
Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 20.06.2019.				

21	Case No.:81/24/84-ALC3/2018	Party Name:OPERA GLOBAL PRIVATE LIMITED	Meet No/Date:2/84-ALC3/2019 18.04.2019	Status:Deferred
	HQ File :01/84/050/00505/AM19/	RLA File :05/24/040/00120/AM19/	Lic.No/Date:0510406668 29.05.2018	Defer Date: 20.06.2019.
Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 20.06.2019.				

22	Case No.:82/24/84-ALC3/2018	Party Name:GOKALDAS EXPORTS LTD	Meet No/Date:2/84-ALC3/2019 18.04.2019	Status:Deferred
	HQ File :01/84/050/00506/AM19/	RLA File :07/24/040/00054/AM19/	Lic.No/Date:0710113361 29.05.2018	Defer Date: 20.06.2019.
Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 20.06.2019.				

23	Case No.:83/24/84-ALC3/2018	Party Name:ASHUTOSH FIBER PVT. LTD.	Meet No/Date:2/84-ALC3/2019 18.04.2019	Status:Deferred
	HQ File :01/84/050/00507/AM19/	RLA File :08/24/040/00036/AM19/	Lic.No/Date:0810142746 06.06.2018	Defer Date: 20.06.2019.
Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the following : <ol style="list-style-type: none"> 1. Nature of Para Aramid waste fabric to be declared whether mutilated or not mutilated. 2. Complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 20.06.2019.				

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24	Case No.: 86/24/84-ALC3/2018	Party Name:GRASIM INDUSTRIES LTD.	Meet No/Date:2/84-ALC3/2019 18.04.2019	Status:Deferred
	HQ File :01/84/050/00510/AM19/	RLA File :34/24/040/00029/AM18/	Lic.No/Date:3410044214 07.06.2018	Defer Date: 20.06.2019.
	Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 20.06.2019.			

25	Case No.: 85/24/84-ALC3/2018	Party Name:WEAR WELL INDIA PVT. LTD.,	Meet No/Date:2/84-ALC3/2019 18.04.2019	Status:Approved
	HQ File :01/84/050/00509/AM19/	RLA File :05/24/040/00157/AM19/	Lic.No/Date:0510406792 08.06.2018	
	Decision: Committee considered the case as per agenda and observed that RA has referred the case for fixation of adhoc norms. After detailed deliberation, Committee decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

26	Case No.: 122/24/84-ALC3/2018	Party Name:SCHOELLER TECHNOLOGIES INDIA PVT. LTD.	Meet No/Date:2/84-ALC3/2019 18.04.2019	Status:Deferred
	HQ File :01/84/050/00546/AM19/	RLA File :03/95/040/00284/AM19/	Lic.No/Date:0310821904 26.06.2018	Defer Date: 20.06.2019.
	Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the CAD, Sketch and Measurement Chart and complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 20.06.2019.			

27	Case No.: 89/24/84-ALC3/2018	Party Name:PRAFFUL OVERSEAS PVT. LTD	Meet No/Date:2/84-ALC3/2019 18.04.2019	Status:Deferred
	HQ File :01/84/050/00513/AM19/	RLA File :52/24/040/00028/AM19/	Lic.No/Date:5210042688 05.07.2018	Defer Date: 20.06.2019.
	Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. . The case stands deferred for re-listing on 20.06.2019.			

28	Case No.: 7/15/84-ALC3/2018	Party Name:LAHOTI OVERSEAS LTD.	Meet No/Date:2/84-ALC3/2019 18.04.2019	Status:Reject
	HQ File :01/84/050/00263/AM19/	RLA File :03/95/040/00285/AM19/	Lic.No/Date:0310822129 05.07.2018	
	Decision : Committee considered the case as per agenda along with other relevant papers and noted that firm was asked on 03.12.2018, 31.01.2019 and last reminder dated 21.02.2019 to clarify how the weight of export product is 9 times higher than import products and if mixed with yarn then content of both products. No reply received from the firm. Committee decided to reject the			

case.

RA concerned may take necessary action subject to compliance of other usual conditions.

29	Case No.:90/24/84-ALC3/2018	Party Name:GOKALDAS EXPORTS LTD	Meet No/Date:2/84-ALC3/2019 18.04.2019	Status:Deferred
	HQ File :01/84/050/00514/AM19/	RLA File :07/24/040/00089/AM19/	Lic.No/Date:0710113550 09.07.2018	Defer Date: 20.06.2019.
Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 20.06.2019.				

30	Case No.:93/24/84-ALC3/2018	Party Name:ARVIND LIMITED	Meet No/Date:2/84-ALC3/2019 18.04.2019	Status:Deferred
	HQ File :01/84/050/00517/AM19/	RLA File :08/24/040/00070/AM19/	Lic.No/Date:0810143105 25.07.2018	Defer Date: 20.06.2019.
Decision: Committee considered the case as per agenda decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 20.06.2019.				

31	Case No.:94/24/84-ALC3/2018	Party Name:S.K. EXPORTS	Meet No/Date:2/84-ALC3/2019 18.04.2019	Status:Deferred
	HQ File :01/84/050/00518/AM19/	RLA File :06/24/040/00019/AM19/	Lic.No/Date:0610038933 31.07.2018	Defer Date: 20.06.2019.
Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the CAD, Sketch and Measurement Chart and complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 20.06.2019.				

32	Case No.:95/24/84-ALC3/2018	Party Name:SCANPACK GLOBAL	Meet No/Date:2/84-ALC3/2019 18.04.2019	Status:Deferred
	HQ File :01/84/050/00519/AM19/	RLA File :56/21/040/00059/AM19/	Lic.No/Date:5610005457 03.08.2018	Defer Date: 20.06.2019.
Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 20.06.2019.				

33	Case No.:96/24/84-ALC3/2018	Party Name:UVIRAJ GLOBAL PRIVATE LIMITED	Meet No/Date:2/84-ALC3/2019 18.04.2019	Status:Deferred
	HQ File :01/84/050/00520/AM19/	RLA File :06/24/040/00022/AM19/	Lic.No/Date:0610038938 06.08.2018	Defer Date: 20.06.2019.
Decision: Committee considered the case as per agenda decided to ask the firm to furnish the following : 1. Total weight of inputs as well as export product separately				

2. norms to be fulfilled on basis of quantity of weight
 3. Complete two sets of application for fixation of adhoc norms
- The case stands deferred for re-listing on 20.06.2019.

34	Case No.:97/24/84-ALC3/2018	Party Name:G.R.CORPORATION	Meet No/Date:2/84-ALC3/2019 18.04.2019	Status:Deferred
	HQ File :01/84/050/00521/AM19/	RLA File :06/24/040/00025/AM19/	Lic.No/Date:0610038944 10.08.2018	Defer Date: 20.06.2019
Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 20.06.2019.				

35	Case No.:98/24/84-ALC3/2018	Party Name:TODI RAYONS PVT.LTD.	Meet No/Date:2/84-ALC3/2019 18.04.2019	Status:Deferred
	HQ File :01/84/050/00522/AM19/	RLA File :52/24/040/00040/AM19/	Lic.No/Date:5210042731 14.08.2018	Defer Date: 20.06.2019
Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 20.06.2019.				

36	Case No.:99/24/84-ALC3/2018	Party Name:FLEXITUFF INTERNATIONAL LTD	Meet No/Date:2/84-ALC3/2019 18.04.2019	Status:Deferred
	HQ File :01/84/050/00523/AM19/	RLA File :56/24/040/00018/AM19/	Lic.No/Date:5610005461 17.08.2018	Defer Date: 20.06.2019
Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the manufacturing process, indicating stage-wise wastage with Sketch of the export product and complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 20.06.2019.				

37	Case No.:100/24/84-ALC3/2018	Party Name:COTTON WORLD	Meet No/Date:2/84-ALC3/2019 18.04.2019	Status:Deferred
	HQ File :01/84/050/00524/AM19/	RLA File :07/24/040/00134/AM19/	Lic.No/Date:0710113749 23.08.2018	Defer Date: 20.06.2019
Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 20.06.2019.				

38	Case No.:103/24/84-ALC3/2018	Party Name:TODI RAYONS PVT.LTD.	Meet No/Date:2/84-ALC3/2019 18.04.2019	Status:Deferred
	HQ File :01/84/050/00527/AM19/	RLA File :52/24/040/00041/AM19/	Lic.No/Date:5210042738 23.08.2018	Defer Date: 20.06.2019
Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms.				

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The case stands deferred for re-listing on 20.06.2019.

39	Case No.:104/24/84-ALC3/2018	Party Name:ARVIND LIMITED	Meet No/Date:2/84-ALC3/2019 18.04.2019	Status:Deferred
	HQ File :01/84/050/00528/AM19/	RLA File :08/24/040/00039/AM19/	Lic.No/Date:0810143340 28.08.2018	Defer Date: 20.06.2019
	Decision: Committee considered the case as per agenda and observed that firm was asked on 01.04.2019 to furnish the Manufacturing process, stagewise wastage and content of inputs in the Export Product. Reply is not received so far. NC decided to ask the firm to appear before NC to explain their case alongwith complete two sets of application. The case stands deferred for re-listing on 20.06.2019.			

40	Case No.:163/24/84-ALC3/2018	Party Name:ARVIND LIMITED	Meet No/Date:2/84-ALC3/2019 18.04.2019	Status:Deferred
	HQ File :01/84/050/00587/AM19/	RLA File :08/24/040/00032/AM19/	Lic.No/Date:0810143350 28.08.2018	Defer Date: 20.06.2019
	Decision: Committee considered the case as per agenda and observed that firm was asked on 01.04.2019 to furnish the manufacturing process, stagewise wastage and content of inputs in the Export Product. Reply is not received so far. NC decided to ask the firm to appear before NC to explain their case alongwith complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 20.06.2019.			

41	Case No.:4/17/84-ALC3/2018	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:2/84-ALC3/2019 18.04.2019	Status:Deferred
	HQ File :01/84/050/00297/AM19/	RLA File :34/24/040/00138/AM19/	Lic.No/Date:3410044 462 30.08.2018	Defer Date: 20.06.2019
	Decision: Committee considered the case as per agenda alongwith relevant papers and decided to wait for comments of DPIIT. The case stands deferred for re-listing on 20.06.2019.			

42	Case No.:105/24/84-ALC3/2018	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:2/84-ALC3/2019 18.04.2019	Status:Deferred
	HQ File :01/84/050/00529/AM19/ /	RLA File :34/24/040/00135/AM19/	Lic.No/Date:3410044459 30.08.2018	Defer Date: 20.06.2019
	Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 20.06.2019.			

43	Case No.:106/24/84-ALC3/2018	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:2/84-ALC3/2019 18.04.2019	Status:Deferred
	HQ File	RLA File	Lic.No/Date:3410044461	Defer Date:

:01/84/050/00530/AM19 /	:34/24/040/00137/AM19 /	30.08.2018	20.06.2019
Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 20.06.2019.			

44	Case No.:6/17/84-ALC3/2018	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:2/84-ALC3/2019 18.04.2019	Status:Deferred
	HQ File :01/84/050/00299/AM19 /	RLA File :34/24/040/00166/AM19 /	Lic.No/Date:3410044467 31.08.2018	Defer Date: 20.06.2019
Decision: Committee considered the case as per agenda alongwith relevant papers and decided to wait for comments of DPIIT. NC decided defer for re-listing on 20.06.2019.				

	Case No.:107/24/84-ALC3/2018	Party Name:K.K.P.SPINNING MILLS LTD,	Meet No/Date:2/84-ALC3/2019 18.04.2019	Status:Approved	
	HQ File :01/84/050/00531/AM19 /	RLA File :32/24/040/00029/AM19 /	Lic.No/Date:3210078634 03.09.2018		
Decision : Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as under:					
45	S.No.	Export Product	Export Quantity	Import item	Quantity allowed
	1.	WOVEN FABRIC	144000.000 K.G	LENZING VISCOSE STAPLE FIBRE LENZING MODAL MICRO BRIGHT RAWWHITE 1.0 DTEX/34 MM	158400 KG
RA concerned may take necessary action subject to compliance of other usual conditions.					

	Case No.:5/17/84-ALC3/2018	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:2/84-ALC3/2019 18.04.2019	Status:Deferred
46	HQ File :01/84/050/00298/AM19 /	RLA File :34/24/040/00174/AM19 /	Lic.No/Date:3410044471 04.09.2018	Defer Date: 20.06.2019
Decision: Committee considered the case as per agenda alongwith relevant papers and decided to wait for comments of DPIIT. NC decided defer for re-listing on 20.06.2019.				

47	Case No.:108/24/84-ALC3/2018	Party Name:SHAMIMSONS	Meet No/Date:2/84-ALC3/2019	Status:Deferred
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	INTERNATIONAL	18.04.2019	
HQ File :01/84/050/00532/AM19/	RLA File :06/24/040/00030/AM19/	Lic.No/Date:0610038968 06.09.2018	Defer Date: 20.06.2019
Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the CAD, Sketch and Measurement Chart alongwith complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 20.06.2019.			

Case No.:110/24/84-ALC3/2018	Party Name:SP EXIMS	Meet No/Date:2/84-ALC3/2019 18.04.2019	Status:Deferred
HQ File :01/84/050/00534/AM19/	RLA File :07/24/040/00149/AM19/	Lic.No/Date:0710113858 18.09.2018	Defer Date: 20.06.2019
48	Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the following : 1. Break up of each export product i.e. silk fabric made up scarp, garment in kgs and 2. Input in kgs required for each type of export product. 3. Complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 20.06.2019.		

Case No.:111/24/84-ALC3/2018	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:2/84-ALC3/2019 18.04.2019	Status:Deferred
49	HQ File :01/84/050/00535/AM19/	RLA File :07/24/040/00160/AM19/	Lic.No/Date:0710113859 18.09.2018 Defer Date: 20.06.2019
	Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 20.06.2019.		

Case No.:112/24/84-ALC3/2018	Party Name:MASTURLAL PRIVATE LIMITED	Meet No/Date:2/84-ALC3/2019 18.04.2019	Status:Deferred
50	HQ File :01/84/050/00536/AM19/	RLA File :07/24/040/00064/AM19/	Lic.No/Date:0710113864 18.09.2018 Defer Date: 20.06.2019
	Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the weight of export and import product to be in kg term and complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 20.06.2019.		

Case No.:113/24/84-ALC3/2018	Party Name:NANDAN DENIM LIMITED	Meet No/Date:2/84-ALC3/2019 18.04.2019	Status:Deferred
51	HQ File :01/84/050/00537/AM19/	RLA File :08/24/040/00205/AM19/	Lic.No/Date:0810143500 20.09.2018 Defer Date: 20.06.2019
	Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the following: 1. Content of cotton and polyester texture yarn in the export product. 2. Justification for requirement of over 9% Vat indigo		

3. Complete two sets of application for fixation of adhoc norms.
The case stands deferred for re-listing on 20.06.2019.

Case No.:12/21/84-ALC3/2018	Party Name:UNIRAY MEDICAL LLP	Meet No/Date:2/84-ALC3/2019 18.04.2019	Status:Approved
HQ File :01/84/050/00382/AM19/	RLA File :03/95/040/00620/AM19/	Lic.No/Date:0310823906 21.09.2018	
52 Decision : Committee considered the case as per agenda along with other relevant papers and observed that the firm was asked on 21.02.2019 to furnish the clear justification of 3.52 sq.mtr polyester fabric with PCM 2.4 sq. metre, PU coated polyester fabric per piece of apron to be similar alongwith sample of the apron. Reply has been received on 12.03.2019 from the firm along with sample. Accordingly, after detailed deliberation, Committee decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

Case No.:10/21/84-ALC3/2018	Party Name:MICROFIBER CORP.PRIVATE LIMITED	Meet No/Date:2/84-ALC3/2019 18.04.2019	Status:Deferred
HQ File :01/84/050/00380/AM19/	RLA File :03/95/040/00584/AM19/	Lic.No/Date:0310823933 24.09.2018	Defer Date: 20.06.2019
53 Decision: Committee considered the case as per agenda along with other relevant papers and noted that the case has been referred to DPIIT on 21.02.2019 for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 20.06.2019.			

Case No.:114/24/84-ALC3/2018	Party Name:BHARAT EXPORTS	Meet No/Date:2/84-ALC3/2019 18.04.2019	Status:Deferred
HQ File :01/84/050/00538/AM19/	RLA File :06/24/040/00032/AM19/	Lic.No/Date:0610038986 25.09.2018	Defer Date: 20.06.2019
54 Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 20.06.2019.			

Case No.:2/17/84-ALC3/2018	Party Name:GOKUL POLYMERS PVT LTD	Meet No/Date:2/84-ALC3/2019 18.04.2019	Status:Deferred
HQ File :01/84/050/00295/AM19/	RLA File :05/23/040/00261/AM19/	Lic.No/Date:0510407959 03.10.2018	Defer Date: 20.06.2019.
55 Decision: Committee considered the case as per agenda along with other relevant papers and observed that DPIIT has furnished their comments on 24.04.2019 to ask the following information from firm: 1. Manufacturing process indicating stage wise wastage of Raw Materials for the manufacture of export product 2. Weigh of export product in kg tern indicating net content of PVC part in the export item 3. Production consumption data for the last 3 years duly certified by Chartered Accountant.			

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The case stands deferred for re-listing on 20.06.2019.

56	Case No.: 3/17/84-ALC3/2018	Party Name:WELCOME FOOTWEARS	Meet No/Date:2/84-ALC3/2019 18.04.2019	Status:Deferred
	HQ File :01/84/050/00296/AM19/	RLA File :05/24/040/00358/AM19/	Lic.No/Date:0510407976 04.10.2018	Defer Date: 20.06.2019.
Decision: Committee considered the case as per agenda along with other relevant papers and noted that case has been referred to DPIIT for their comments. Committee decided to ask the firm to furnish the following information: <ol style="list-style-type: none"> 1. Weight of Export Product in KG term 2. Complete calculation for requirement of raw material for manufacture of export product 3. Production and consumption data of export product for last three years duly certified by CA. <p>The case stands deferred for re-listing on 20.06.2019.</p>				

57	Case No.: 123/24/84-ALC3/2018	Party Name:UVIRAJ GLOBAL PRIVATE LIMITED	Meet No/Date:2/84-ALC3/2019 18.04.2019	Status:Deferred
	HQ File :01/84/050/00547/AM19/	RLA File :06/24/040/00036/AM19/	Lic.No/Date:0610038997 09.10.2018	Defer Date: 20.06.2019.
Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the following : <ol style="list-style-type: none"> 1. Total weight of inputs as well as export product separately 2. Norms to be fulfilled on basis of quantity of weight 3. Complete two sets of application for fixation of adhoc norms. <p>The case stands deferred for re-listing on 20.06.2019.</p>				

58	Case No.: 124/24/84-ALC3/2018	Party Name:TODI RAYONS PVT.LTD.	Meet No/Date:2/84-ALC3/2019 18.04.2019	Status:Deferred
	HQ File :01/84/050/00548/AM19/	RLA File :52/24/040/00055/AM19/	Lic.No/Date:5210042794 09.10.2018	Defer Date: 20.06.2019.
Decision: Committee considered the case as per and decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. <p>The case stands deferred for re-listing on 20.06.2019.</p>				

59	Case No.: 5/18/84-ALC3/2018	Party Name:BHARAT EXPORTS	Meet No/Date:2/84-ALC3/2019 18.04.2019	Status:Deferred
	HQ File :01/84/050/00318/AM19/	RLA File :06/24/040/00038/AM19/	Lic.No/Date:0610039006 16.10.2018	Defer Date: 20.06.2019.
Decision: Committee considered the case as per agenda and observed that reply has been received from the firm 17.05.2019 by email, asked by DPIIT on 08.05.2019 for following information : <ol style="list-style-type: none"> 1. To specify the foot wear to be exported indicating its name and equivalent norms published fixed in the SION 2. Complete calculation for requirement of raw materials (including indigenous. If any giving net content of raw material and wastage claimed with drawing/ design/layout etc. 3. Past production and consumption for last 2 yrs duly certified by CA. 				

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NC decided to wait for comments of DPIIT and defer the case for re-listing on 20.06.2019.

60	Case No.:127/24/84-ALC3/2018	Party Name:UVIRAJ GLOBAL PRIVATE LIMITED	Meet No/Date:2/84-ALC3/2019 18.04.2019	Status:Deferred
	HQ File :01/84/050/00551/AM19/	RLA File :06/24/040/00039/AM19/	Lic.No/Date:0610039010 23.10.2018	Defer Date: 20.06.2019.
Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 20.06.2019.				

61	Case No.:129/24/84-ALC3/2018	Party Name:H. R. FAB	Meet No/Date:2/84-ALC3/2019 18.04.2019	Status:Deferred
	HQ File :01/84/050/00553/AM19/	RLA File :52/24/040/00062/AM19/	Lic.No/Date:5210042822 26.10.2018	Defer Date: 20.06.2019.
Decision: Committee considered the case as per agenda. NC decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 20.06.2019.				

62	Case No.:7/18/84-ALC3/2018	Party Name:JINDAL WOOLLEN INDUSTRIES LTD.	Meet No/Date:2/84-ALC3/2019 18.04.2019	Status:Reject
	HQ File :01/84/050/00320/AM19/	RLA File :33/24/040/00001/AM19/	Lic.No/Date:3310030490 31.10.2018	
Decision : Committee considered the case as per agenda along with other relevant papers and noted firm was asked on 01.02.2019 to appear before NC to explain their case regarding manufacturing process of export product and stage wise wastage after each stage of manufacturing process alongwith sample of export product. No representative was appeared before NC on 01.02.2019 and not even any reply from the firm. Committee decided to reject the case. RA concerned may take necessary action subject to compliance of other usual conditions.				

63	Case No.:11/21/84-ALC3/2018	Party Name:MICROFIBER CORP.PRIVATE LIMITED	Meet No/Date:2/84-ALC3/2019 18.04.2019	Status:Deferred
	HQ File :01/84/050/00381/AM19/	RLA File :03/95/040/00731/AM19/	Lic.No/Date:0310824830 31.10.2018	Defer Date: 20.06.2019.
Decision: Committee considered the case as per agenda along with other relevant papers and noted that the case has been referred to DPIIT on 21.02.2019 for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 20.06.2019.				

64	Case No.:130/24/84-ALC3/2018	Party Name:HRITIK EXIM	Meet No/Date:2/84-ALC3/2019 18.04.2019	Status:Deferred
	HQ File :01/84/050/00554/AM19/	RLA File :26/24/040/00011/AM19/	Lic.No/Date:2610012858 31.10.2018	Defer Date: 20.06.2019.

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Decision: Committee considered the case as per agenda. NC decided to ask the firm to furnish the following information:

1. Manufacturing process for each export and stage wise wastage for human hair.
2. Justification for requirement of other inputs and the quantities
3. Ask RA Visakhapatnam to check whether the said licence is concerned to RA, Secunderabad,

The case stands deferred for re-listing on 20.06.2019.

65	Case No.: 131/24/84-ALC3/2018	Party Name:THREADS (INDIA) LIMITED	Meet No/Date:2/84-ALC3/2019 18.04.2019	Status:Deferred
	HQ File :01/84/050/00555/AM19/	RLA File :06/24/040/00040/AM19/	Lic.No/Date:0610039022 31.10.2018	Defer Date: 20.06.2019.
Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 20.06.2019.				

66	Case No.: 1/21/84-ALC3/2018	Party Name:ALPINE APPARELS PVT.LTD.	Meet No/Date:2/84-ALC3/2019 18.04.2019	Status:Deferred
	HQ File :01/84/050/00371/AM19/	RLA File :05/23/040/00348/AM19/	Lic.No/Date:0510408375 12.11.2018	Defer Date: 20.06.2019.
Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 20.06.2019.				

67	Case No.: 132/24/84-ALC3/2018	Party Name:RADNIK EXPORTS	Meet No/Date:2/84-ALC3/2019 18.04.2019	Status:Approved
	HQ File :01/84/050/00556/AM19/	RLA File :05/24/040/00443/AM19/	Lic.No/Date:0510408391 13.11.2018	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ratify norms the above said Advance Authorization issued in this case as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

68	Case No.: 133/24/84-ALC3/2018	Party Name:KORRUN INDIA PVT LTD	Meet No/Date:2/84-ALC3/2019 18.04.2019	Status:Deferred
	HQ File :01/84/050/00557/AM19/	RLA File :07/24/040/00193/AM19/	Lic.No/Date:0710114149 19.11.2018	Defer Date: 20.06.2019.
Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the complete set of application for fixation of adhoc norms. The case stands deferred for re-listing on 20.06.2019.				

69	Case No.: 135/24/84-ALC3/2018	Party Name:G.R.CORPORATION	Meet No/Date:2/84-ALC3/2019 18.04.2019	Status:Deferred
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HQ File :01/84/050/00559/AM19/ /	RLA File :06/24/040/00044/AM19/ /	Lic.No/Date:061003903 1 20.11.2018	Defer Date: 20.06.2019.
Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the complete set of application for fixation of adhoc norms. The case stands deferred for re-listing on 20.06.2019.			

Case No.:12/24/84-ALC3/2018	Party Name:UNITEC FIBRES PRIVATE LIMITED	Meet No/Date:2/84- ALC3/2019 18.04.2019	Status:Approved
HQ File :01/84/050/00436/AM19/	RLA File :03/95/040/00776/AM19/	Lic.No/Date:03108252 44 27.11.2018	
70 Decision: Committee considered the case as per agenda and noted that RA had referred the case on 27.11.2018 for fixation of adhoc norms against the above said Adv. Authorisation. After detailed deliberation, Committee decided to ratify the norms for the above advance authorization as detailed below:			
S.No.	Export Product	Export Quantity	Import item Quantity allowed
1.	Polyester Staple Fibre	400000 KG	Polyester Lumps 420000 KG
RA concerned may take necessary action subject to compliance of other usual conditions.			

Case No.:139/24/84-ALC3/2018	Party Name:BHARAT EXPORTS	Meet No/Date:2/84- ALC3/2019 18.04.2019	Status:Deferred
HQ File :01/84/050/00563/AM19/	RLA File :06/24/040/00047/AM19/	Lic.No/Date:0610039042 29.11.2018	Defer Date: 20.06.2019.
71 Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the complete set of application for fixation of adhoc norms. The case stands deferred for re-listing on 20.06.2019.			

Case No.:8/20/84-ALC3/2018	Party Name:KTEX NONWOVENS PRIVATE LIMITED	Meet No/Date:2/84- ALC3/2019 18.04.2019	Status:Deferred
HQ File :01/84/050/00370/AM19/	RLA File :24/24/040/00038/AM19/	Lic.No/Date:2410042585 30.11.2018	Defer Date: 20.06.2019.
72 Decision: Committee considered the case as per agenda along with other relevant papers and noted that the case has been referred to DPIIT for their comments. NC decided to wait for the comments. The case stands deferred for re-listing on 20.06.2019.			

Case No.:145/24/84-ALC3/2018	Party Name:SOLIFLEX PACKAGING PRIVATE LIMITED	Meet No/Date:2/84- ALC3/2019 18.04.2019	Status:Deferred
HQ File :01/84/050/00569/AM19/	RLA File :07/24/040/00210/AM19/	Lic.No/Date:0710114201 30.11.2018	Defer Date: 20.06.2019.
73 Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the			

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complete two sets of application for fixation of adhoc norms.
The case stands deferred for re-listing on 20.06.2019.

74	Case No.:146/24/84-ALC3/2018	Party Name:ARJAN IMPEX PVT.LTD.	Meet No/Date:2/84-ALC3/2019 18.04.2019	Status:Approved
	HQ File :01/84/050/00570/AM19/	RLA File :05/23/040/00382/AM19/	Lic.No/Date:0510408741 30.11.2018	
	Decision: Committee considered the case as per agenda and observed that RA has referred the case on 09.04.2019 for fixation of adhoc norms against the above said Adv. Authorisation. Accordingly Committee decided to ratify norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

75	Case No.:147/24/84-ALC3/2018	Party Name:UNITED DRY GOODS (P) LTD	Meet No/Date:2/84-ALC3/2019 18.04.2019	Status:Deferred
	HQ File :01/84/050/00571/AM19/	RLA File :07/24/040/00201/AM19/	Lic.No/Date:0710114214 30.11.2018	Defer Date: 20.06.2019.
	Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the CAD, Sketch and Measurement Chart and complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 20.06.2019.			

76	Case No.:151/24/84-ALC3/2018	Party Name:NATROYAL INDUSTRIES PVT. LTD	Meet No/Date:2/84-ALC3/2019 18.04.2019	Status:Deferred
	HQ File :01/84/050/00575/AM19/	RLA File :34/24/040/00283/AM19/	Lic.No/Date:3410044731 04.12.2018	Defer Date: 20.06.2019.
	Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the following: <ol style="list-style-type: none"> 1. To indicate weight of export in kgs, indicating import coated of PVC in the export product 2. Complete calculation of requirement of imported and indigenous raw material for manufacturing export product. 3. Complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 20.06.2019.			

77	Case No.:9/21/84-ALC3/2018	Party Name:TECHFAB (INDIA) INDUSTRIES LTD	Meet No/Date:2/84-ALC3/2019 18.04.2019	Status:Approved
	HQ File :01/84/050/00379/AM19/	RLA File :03/95/040/00846/AM19/	Lic.No/Date:0310825430 05.12.2018	
	Decision: Committee considered the case as per agenda and observed that reply has been received from the firm on 25.04.2019 by email. After detailed deliberation, Committee decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

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78	Case No.: 4/21/84- ALC3/2018	Party Name:GUPTA HAIR PRODUCTS (P) LTD.	Meet No/Date:2/84- ALC3/2019 18.04.2019	Status:Deferred
	HQ File :01/84/050/00374/AM19/	RLA File :04/24/040/00170/AM19/	Lic.No/Date:0410164951 06.12.2018	Defer Date: 20.06.2019.
	Decision: Committee considered the case as per agenda and relevant papers and observed that the firm was asked on 21.02.2019 to furnish the manufacturing process, stage wise requirement of cleaning liquid. Reply is not received so far. NC decided to remind the firm. The case stands deferred for re-listing on 28.02.2019.			

79	Case No.: 152/24/84- ALC3/2018	Party Name:RIMA EXPORTS	Meet No/Date:2/84- ALC3/2019 18.04.2019	Status:Deferred
	HQ File :01/84/050/00576/AM19/	RLA File :06/24/040/00051/AM19/	Lic.No/Date:0610039051 06.12.2018	Defer Date: 20.06.2019.
	Decision: Committee considered the case as per agenda and decided to complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 20.06.2019.			

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Case No.:8/21/84-ALC3/2018	Party Name:VENUS SAFETY & HEALTH PVT. LTD.,	Meet No/Date:2/84-ALC3/2019 18.04.2019	Status:Approved
HQ File :01/84/050/00378/AM19/	RLA File :03/95/040/00852/AM19/	Lic.No/Date:031082551 07.12.2018	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ratify the Advance Authorization issued in this case as per comments of DPIIT dated 08.05.2019 as detailed below:			
Export item : Textile protective respirators/dust masks as per the application			
Quantity : 49152.54 kg			
S.No.	Import item Name	Quantity recommended	
1.	Non woven fabric weighing not more than 25 gms	1.10 kg/kg content contained in export product	
2.	Non woven fabric weighing more than 25 GSM but not more than 71 GSM	1.10 kg/kg content contained in export product	
3.	Non woven fabric weighing not more than 150 GSM	1.10 kg/kg content contained in export product	
RA concerned may take necessary action subject to compliance of other usual conditions.			

81	Case No.: 3/21/84- ALC3/2018	Party Name:J C S IMPEX PRIVATE LIMITED	Meet No/Date:2/84- ALC3/2019 18.04.2019	Status:Deferred
	HQ File :01/84/050/00373/AM19/	RLA File :02/24/040/00128/AM19/	Lic.No/Date:0210208840 11.12.2018	Defer Date: 20.06.2019.
	Decision: Committee considered the case as per agenda along with other relevant papers and			

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noted that reply has been received from firm on 13.05.2019 and observed that the applicant has given explanation only registered variation in GSM depending on buyer's requirement without knowing the weight of inputs and export product, blanket permission cannot be given. As such whatever quantity of input fabric is imported, the same may be allowed with 2 % wastage on the weight export product.

Accordingly, Committee decided to clarify the above, firm's reply is not as per query raised by NC.

The case stands deferred for re-listing on 20.06.2019.

82	Case No.:153/24/84-ALC3/2018	Party Name:MAGNUM FOOTWEAR PRIVATE LIMITED	Meet No/Date:2/84-ALC3/2019 18.04.2019	Status:Deferred
	HQ File :01/84/050/00577/AM19/	RLA File :06/24/040/00052/AM19/	Lic.No/Date:0610039060 13.12.2018	Defer Date: 20.06.2019.
Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 20.06.2019.				

83	Case No.:154/24/84-ALC3/2018	Party Name:VRIJESH NATURAL FIBRE & FABRICS (INDIA) PVT. LTD.	Meet No/Date:2/84-ALC3/2019 18.04.2019	Status:Deferred
	HQ File :01/84/050/00578/AM19/	RLA File :03/95/040/00949/AM19/	Lic.No/Date:0310825671 14.12.2018	Defer Date: 20.06.2019.
Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 20.06.2019.				

84	Case No.:155/24/84-ALC3/2018	Party Name:VRIJESH NATURAL FIBRE & FABRICS (INDIA) PVT. LTD.	Meet No/Date:2/84-ALC3/2019 18.04.2019	Status:Deferred
	HQ File :01/84/050/00579/AM19/	RLA File :03/95/040/00950/AM19/	Lic.No/Date:0310825672 14.12.2018	Defer Date: 20.06.2019.
Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the following: 1. Weigh of both export products is much higher than the input, 2. Explain how much domestic input content in both export products. 3. Complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 20.06.2019.				

85	Case No.:25/21/84-ALC3/2018	Party Name:ALPINE APPARELS PVT.LTD.	Meet No/Date:2/84-ALC3/2019 18.04.2019	Status:Approved
	HQ File :01/84/050/00395/AM19/	RLA File :05/23/040/00397/AM19/	Lic.No/Date:051040893 7 17.12.2018	

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Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ratify the Advance Authorization issued in this case as per comments of DPIIT dated 13.03.2019, taking cue from SION G-33, the following norms are recommended :

1. Export item : Fabric Hand Bags as per the application.

Quantity: 71700 Number

Import Items:

Import items as per application	Qty Recommended
Item no. 1 to 7 (Relevant)	Actual (net) + 5%
Item no. 8 to 21 (Relevant)	Actual (net) + 1%
Item no. 22 (Relevant)	783 kg
Item no. 23 (Relevant)	1434 kg
Item no. 24 to 25	As per packing policy

2. Export item: Articles of a kind normally carried in the pocket or in the hand bag-small goods as per the HS Code 42023990

Quantity: 10600 Numbers

Import Items:

Import items as per application	Qty Recommended
Item no. 4&6 (Relevant)	Actual (net) + 5%
Item no. 8,18,19,20,21 (Relevant)	Actual (net) + 1%
Item no. 22	131 kg
Item no. 23 (Relevant)	215 kg
Item no. 24 to 25	As per packing policy

RA concerned may take necessary action subject to compliance of other usual conditions.

86	Case No.: 6/23/84-ALC3/2018	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:2/84-ALC3/2019 18.04.2019	Status:Deferred
	HQ File :01/84/050/00422/AM19/	RLA File :34/24/040/00282/AM19/	Lic.No/Date:3410044764 17.12.2018	Defer Date: 20.06.2019.
Decision: Committee considered the case as per agenda alongwith relevant papers and decided to wait for comments of DPIIT. The case stands deferred for re-listing on 20.06.2019.				

87	Case No.: 7/23/84-ALC3/2018	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:2/84-ALC3/2019 18.04.2019	Status:Deferred
	HQ File :01/84/050/00423/AM19/	RLA File :34/24/040/00278/AM19/	Lic.No/Date:3410044763 17.12.2018	Defer Date: 20.06.2019.
Decision: Committee considered the case as per agenda alongwith relevant papers and decided to wait for comments of DPIIT. The case stands deferred for re-listing on 20.06.2019.				

88	Case No.: 2/23/84-ALC3/2018	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:2/84-ALC3/2019 18.04.2019	Status:Deferred
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HQ File :01/84/050/00418/AM19 /	RLA File :34/24/040/00281/AM19/ /	Lic.No/Date:341004476 9 18.12.2018	Defer Date: 20.06.2019.
Decision: Committee considered the case as per agenda alongwith relevant papers and decided to wait for comments of DPIIT. The case stands deferred for re-listing on 20.06.2019.			

Case No.:5/23/84-ALC3/2018	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:2/84-ALC3/2019 18.04.2019	Status:Deferred
89 HQ File :01/84/050/00421/AM19 /	RLA File :34/24/040/00280/AM19/ /	Lic.No/Date:341004476 7 18.12.2018	Defer Date: 20.06.2019.
Decision: Committee considered the case as per agenda alongwith relevant papers and decided to wait for comments of DPIIT. The case stands deferred for re-listing on 20.06.2019.			

Case No.:156/24/84-ALC3/2018	Party Name:HIGHPERFORMANCE TEXTILES PRIVATE LIMITED	Meet No/Date:2/84-ALC3/2019 18.04.2019	Status:Deferred
90 HQ File :01/84/050/00580/AM19/	RLA File :05/23/040/00406/AM19/	Lic.No/Date:0510408977 18.12.2018	Defer Date: 20.06.2019.
Decision: Committee considered the case as per agenda along with other relevant papers decided to ask the firm to appear PH with sample of export product and justification for quantity claimed. The case stands deferred for re-listing on 20.06.2019.			

Case No.:157/24/84-ALC3/2018	Party Name:TEXPORT OVERSEAS PVT.LTD,	Meet No/Date:2/84-ALC3/2019 18.04.2019	Status:Deferred
91 HQ File :01/84/050/00581/AM19/	RLA File :07/24/040/00232/AM19/	Lic.No/Date:0710114300 19.12.2018	Defer Date: 20.06.2019.
Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 20.06.2019.			

Case No.:18/21/84-ALC3/2018	Party Name:MODELAMA EXPORTS PVT LTD.	Meet No/Date:2/84-ALC3/2019 18.04.2019	Status:Deferred
92 HQ File :01/84/050/00388/AM19/	RLA File :05/24/040/00528/AM19/	Lic.No/Date:0510409017 20.12.2018	Defer Date: 20.06.2019.
Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm was asked on 22.02.2019 to furnish the CAD, Sketch and measurement chart. Reply is not received from the firm. Committee decided to remind the firm. The case stands deferred for re-listing on 20.06.2019.			

93 Case No.:158/24/84-	Party Name:ULTRA	Meet No/Date:2/84-	Status:Deferred
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ALC3/2018	DENIM PVT. LTD.	ALC3/2019 18.04.2019	
HQ File :01/84/050/00582/AM19/	RLA File :08/24/040/00307/AM19/	Lic.No/Date:0810144115 20.12.2018	Defer Date: 20.06.2019.
Decision: Committee considered the case as per agenda decided to ask the firm to furnish the following: <ol style="list-style-type: none"> 1. Evidence of use of 16.7 % indigo blue on the weight of export product allowed in earlier licences may be submitted 2. Complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 20.06.2019.			

Case No.:159/24/84-ALC3/2018	Party Name:ULTRA DENIM PVT. LTD.	Meet No/Date:2/84- ALC3/2019 18.04.2019	Status:Deferred
HQ File :01/84/050/00583/AM19/	RLA File :08/24/040/00308/AM19/	Lic.No/Date:0810144116 20.12.2018	Defer Date: 20.06.2019.
94	Decision: Committee considered the case as per agenda decided to ask the firm to furnish the following: <ol style="list-style-type: none"> 1. Evidence of use of 16.7 % indigo blue on the weight of export product allowed in earlier licences may be submitted 2. Complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 20.06.2019.		

Case No.:160/24/84-ALC3/2018	Party Name:GOKALDAS EXPORTS LTD	Meet No/Date:2/84- ALC3/2019 18.04.2019	Status:Deferred
95	HQ File :01/84/050/00584/AM19/	RLA File :07/24/040/00230/AM19/	Lic.No/Date:0710114306 20.12.2018 Defer Date: 20.06.2019.
Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 20.06.2019.			

Case No.:34/24/84-ALC3/2018	Party Name:GAURAV INTERNATIONAL	Meet No/Date:2/84- ALC3/2019 18.04.2019	Status:Approved
96	HQ File :01/84/050/00458/AM19/	RLA File :05/23/040/00423/AM19/	Lic.No/Date:0510409080 26.12.2018
Decision: Committee considered the case as per agenda and noted that RA had referred the case on 21.01.2019 for fixation of norms against the above said Adv. Authorisation. After detailed deliberation, Committee decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

Case No.:30/24/84-ALC3/2018	Party Name:CAMPARI EXPORTS PVT.LTD.	Meet No/Date:2/84- ALC3/2019 18.04.2019	Status:Approved
97	HQ File :01/84/050/00454/AM19/	RLA File :05/23/040/00424/AM19/	Lic.No/Date:0510409103 27.12.2018

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Decision: Committee considered the case as per agenda and noted that RA had referred the case on 21.01.2019 for fixation of norms against the above said Adv. Authorisation. After detailed deliberation, Committee decided to ratify the norms for the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

98	Case No.:31/24/84-ALC3/2018	Party Name:KIKOMO	Meet No/Date:2/84-ALC3/2019 18.04.2019	Status: Approved
	HQ File :01/84/050/00455/AM19/	RLA File :05/23/040/00415/AM19/	Lic.No/Date:0510409098 27.12.2018	
<p>Decision: Committee considered the case as per agenda and noted that RA had referred the case on 21.01.2019 for fixation of norms against the above said Adv. Authorisation. After detailed deliberation, Committee decided to ratify the norms for the above advance authorization as applied for.</p> <p>RA concerned may take necessary action subject to compliance of other usual conditions.</p>				

99	Case No.:162/24/84-ALC3/2018	Party Name:KOTTEX INDUSTRIES PVT LTD	Meet No/Date:2/84-ALC3/2019 18.04.2019	Status:Deferred
	HQ File :01/84/050/00586/AM19/	RLA File :52/24/040/00073/AM19/	Lic.No/Date:5210042887 27.12.2018	Defer Date: 20.06.2019.
<p>Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the complete two sets of application for fixation of adhoc norms.</p> <p>The case stands deferred for re-listing on 20.06.2019.</p>				

100	Case No.:17/24/84-ALC3/2018	Party Name:PINNACLE CLOTHING CO	Meet No/Date:2/84-ALC3/2019 18.04.2019	Status: Approved
	HQ File :01/84/050/00441/AM19/	RLA File :05/24/040/00546/AM19/	Lic.No/Date:0510409116 28.12.2018	
<p>Decision: Committee considered the case as per agenda and noted that RA had referred the case on 21.01.2019 for fixation of norms against the above said Adv. Authorisation. After detailed deliberation, Committee decided to ratify the norms for the above advance authorization as applied for.</p> <p>RA concerned may take necessary action subject to compliance of other usual conditions.</p>				

101	Case No.:20/24/84-ALC3/2018	Party Name:PINNACLE CLOTHING CO	Meet No/Date:2/84-ALC3/2019 18.04.2019	Status: Approved
	HQ File :01/84/050/00444/AM19/	RLA File :05/24/040/00549/AM19/	Lic.No/Date:0510409115 28.12.2018	
<p>Decision: Committee considered the case as per agenda and noted that RA had referred the case on 21.01.2019 for fixation of norms against the above said Adv. Authorisation. After detailed deliberation, Committee decided to ratify the norms for the above advance authorization as applied for.</p> <p>RA concerned may take necessary action subject to compliance of other usual conditions.</p>				

102	Case No.: 168/24/84-ALC3/2018	Party Name:NANDAN DENIM LIMITED	Meet No/Date:2/84-ALC3/2019 18.04.2019	Status:Deferred
	HQ File :01/84/050/00592/AM19/	RLA File :08/24/040/00269/AM19/	Lic.No/Date:0810144194 01.01.2019	Defer Date: 20.06.2019.
	Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the following information: <ol style="list-style-type: none"> 1. Content of cotton yarn with polyester and polyester textures filament yarn in export product may be given, 2. Justification for higher quantity of vat indigo to given 3. Complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 20.06.2019.			

103	Case No.: 169/24/84-ALC3/2018	Party Name:NANDAN DENIM LIMITED	Meet No/Date:2/84-ALC3/2019 18.04.2019	Status:Deferred
	HQ File :01/84/050/00593/AM19/	RLA File :08/24/040/00270/AM19/	Lic.No/Date:0810144195 01.01.2019	Defer Date: 20.06.2019.
	Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the following information: <ol style="list-style-type: none"> 1. Justification for higher quantity of vat indigo to given 2. Complete two sets of application for fixation of adhoc norms. The case stands deferred for re-listing on 20.06.2019.			

104	Case No.: 2/21/84-ALC3/2018	Party Name:AYM SYNTEX LTD.	Meet No/Date:2/84-ALC3/2019 18.04.2019	Status:Deferred
	HQ File :01/84/050/00372/AM19/	RLA File :03/94/040/00845/AM19/	Lic.No/Date:0310826087 02.01.2019	Defer Date: 20.06.2019.
	Decision : Committee considered the case as per agenda along with other relevant papers and noted that firm was asked on 22.02.2019 to clarify the weight of export product is 88.26 times higher than the weight of input, the content of input to be similar in the export product. Reply has been received from the firm on 30.03.2019. Committee decided to defer the case for re-listing on 20.06.2019. .			

105	Case No.: 18/24/84-ALC3/2018	Party Name:R & R IMPEX PVT. LTD.	Meet No/Date:2/84-ALC3/2019 18.04.2019	Status:Approved
	HQ File :01/84/050/00442/AM19/	RLA File :05/24/040/00559/AM19/	Lic.No/Date:051040915 5 02.01.2019	Defer Date:
	Decision: Committee considered the case as per agenda and noted that RA had referred the case on 21.01.2019 for fixation of norms against the above said Adv. Authorisation. After detailed deliberation, Committee decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

106	Case No.: 10/24/84-	Party Name:RADNIK	Meet No/Date:2/84-	Status:
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ALC3/2018	EXPORTS	ALC3/2019 18.04.2019	
HQ File :01/84/050/00434/AM19/	RLA File :05/24/040/00555/AM19/	Lic.No/Date:0510409188 03.01.2019	Defer Date:
Decision: Committee considered the case as per agenda and noted that RA had referred the case on 21.01.2019 for fixation of norms against the above said Adv. Authorisation. After detailed deliberation, Committee decided to ratify norms 3.66 sq. meters for input item Sl. No.1 and input Sl. No. 2 as applied for the above advance authorization. RA concerned may take necessary action subject to compliance of other usual conditions.			

Minutes of manual cases considered by the Norms Committee -V
In Meeting No.02/84 AM-20 dated 18.04.2019 actually held on 29.05.2019

107.

Case No.21	M/s . Shahi Exports Pvt. Ltd.
NC Meeting No. 02/AM20 dated 18.04.2019	F.No. 01/84/171/00049/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20: 1. Ladies Trouser made of 100% Polyester PU Coated Dyed Woven Fabric GSM 150 and 100% Polyester PU Coated Dyed Woven Fabric GSM 224 (Tolerance + or – 10%) (STYLE NO 122572)	
Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 24.04.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

108.

Case No.22	M/s . Shahi Exports Pvt. Ltd.
NC Meeting No. 02/AM20 dated 18.04.2019	F.No. 01/84/171/00041/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20: 1. Ladies Jacket Made of 100% Cotton Dyed Woven Fabric GSM 290(Tolerance + or – 10%) (STYLE NO 144J0276)	
Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 17.04.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

109.

Case No.23	M/s . Shahi Exports Pvt. Ltd.
NC Meeting No. 02/AM20 dated	F.No. 01/84/171/00042/AM20/DES.V

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18.04.2019	
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 <u>FTP 2015-20</u> :	
1. Boys Jacket with Hood made of 100% Polyester PU Coated Printed Woven Fabric GSM 150 (Tolerance + or – 10%) (STYLE NO. 122344)	
Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 15.04.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

110.

Case No.24	M/s . Shahi Exports Pvt. Ltd.
NC Meeting No. 02/AM20 dated 18.04.2019	F.No. 01/84/171/00043/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 <u>FTP 2015-20</u> :	
1. Girls Jacket with Hood made of 100% Polyester PU Coated Printed Woven Fabric GSM 150 (Tolerance + or – 10%) (STYLE NO 122345)	
Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 15.04.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

111.

Case No.25	M/s . Shahi Exports Pvt. Ltd.
NC Meeting No. 02/AM20 dated 18.04.2019	F.No. 01/84/171/00045/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 <u>FTP 2015-20</u> :	
1. Unisex Trouser made of 100% Polyester PU Coated Dyed Woven Fabric GSM 150 and 100% Polyester PU Coated Dyed Woven Fabric GSM 224 (Tolerance + or – 10%) (STYLE NO 306987)	
Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 23.04.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

112.

Case No.26	M/s . Shahi Exports Pvt. Ltd.
NC Meeting No. 02/AM20 dated 18.04.2019	F.No. 01/84/171/00046/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme	

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under para 4.04(a) 1 <u>FTP 2015-20</u> : 1. Ladies Jacket with Hood made of 100% Polyester PU Coated Printed Woven Fabric GSM 80 and 100% Polyamide PU Coated Dyed Woven Fabric GSM 197 (Tolerance + or – 10%) (STYLE NO 123693)
Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 23.04.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.

113.

Case No.27	M/s . Shahi Exports Pvt. Ltd.
NC Meeting No. 02/AM20 dated 18.04.2019	F.No. 01/84/171/00047/AM20/DES.V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 <u>FTP 2015-20</u> : 1. Gents Jacket with Hood made of 100% Polyamide PU Coated Dyed Woven Fabric GSM 197 with 100% Polyamide PU Coated Dyed Woven Fabric GSM 197 and Detachable Gents Jacket with Hood made of 100% Polyester Knitted Dyed Fabric GSM 240 (Tolerance + or – 10%) (STYLE NO 127392)	
Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 23.04.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

114.

Case No.28	M/s. CANDOR Textiles Pvt. Ltd. (Formerly known as CIL Textiles Pvt. Ltd.
NC Meeting No. 02/AM20 dated 18.04.2019	F.No. 01/84/050/00069/AM18/DES-V
RA F.No. 56/24/040/00008/AM18	Adv.Authorisation. No. 5610005134 dated 05.05.2017
Request for modification of norms against the above said Adv. Authorisation.	

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Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm's representation dated 28.03.2019 for revise norms decided by NC on 01.03.2018. After detailed deliberation, NC accepted the firm's request and decided to made the correction in norms ratified in the NC Meeting No. 24/84 dated 01.03.2018 as under:

Item of Export	Quantity (in Kgs)	Item of Import	Quantity recommended earlier	Quantity recommended now
1. Poly Cotton Woven Fabric Dyed	40022.00	Chemical FH 9004 / 123	0.03130 Kg/Kg of export product	0.3130 kg per kg of export product
		Chemical UKALIT L-17	Chemical UKALIT L-17	0.1250 kg per kg of export product
		Chemical AFORTIN BF 5060	0.03130 Kg/Kg of export product	0.0315 kg per kg of export product
		Chemical UKANOL RUN 01	0.03130 Kg/Kg of export product	0.04677 kg per kg of export product
		Chemical EVORAL O35	0.03130 Kg/Kg of export product	0.0238 kg per kg of export product

RA concerned may take necessary action subject to compliance of other usual conditions.

115.

Case No.29	M/s. CANDOR Textiles Pvt. Ltd. (Formerly known as CIL Textiles Pvt. Ltd.
NC Meeting No. 02/AM20 dated 18.04.2019	F.No. 01/84/050/00431/AM16/DES-V
RA F.No. 56/24/040/00044/AM16	Adv.Authorisation. No. 5610004779 dated 18.12.2015
Request for modification of norms against the above said Adv. Authorisation.	

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Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm's representation dated 28.03.2019 for revise norms decided by NC on 05.01.2017. After detailed deliberation, NC accepted the firm's request and decided to made the correction in norms ratified in the NC Meeting No. 20/84 dated 05.01.2017 as under:

S.No.	Export Product	Export Quantity		Import item	Quantity allowed earlier	Quantity allowed now
1.	Poly Cotton Woven Fabric Dyed	40022.0 KG	1.	Chemical FH 9004/123	0.03130 KG./ KG of export product	0.3130 kg per kg of export product
			2.	Chemical UKALIT L-17	0.1250 KG./ KG of export product	0.1250 kg per kg of export product
			3.	Chemical AFORTIN BF -5060	0.0315 KG./ KG of export product	0.0315 kg per kg of export product
			4.	Chemical UKANOL RUN 01	0.4677 KG. /KG of export product	0.04677 kg per kg of export product
			5.	Chemical EVAROL 035	0.0238 KG./ KG of export product	0.0238 kg per kg of export product

RA concerned may take necessary action subject to compliance of other usual conditions.

116.

Case No.30	M/s. Flexituff International Ltd.	
NC Meeting No. 02/AM20 dated 18.04.2019	F.No. 01/84/050/00444/AM17/DES-V	
RA F.No. 11/24/040/00004/AM17	Adv.Authorisation. No. 1110028253 dated 04.01.2017	
Request for rectification in decision of NC decided on 31.08.2017 against the above said Adv. Authorisation.		
Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm's representation dated 11.03.2019 for rectification in export quantity from 500 MT to 50 MT and import item in decision of NC decided on 31.08.2017. After detailed deliberation, NC accepted the firm's request and decided to made the rectification in norms ratified in the NC Meeting No. 11/AM-18 dated 31.08.2017 as under:		
Export Item: Non Woven Geo Textile Bags 63051090		
Quantity : 50 MT		
S.No.	Import Item	Quantity
1.	PP Staple Fibre	55.00 MT
2.	Packing Material (PP Granules)	As per packing policy
RA concerned may take further necessary action and compliance of other usual conditions.		

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Case No. 31		M/s Shital Fibres Ltd.,	
NC Meeting No. 23AM19 dated 14.02.2019		F.No. 01/84/050/00029/AM12/DES.V	
Request for modification in term of export obligation imposed against the following Adv. licenes:			
1.	3010043132 dt. 29.07.2005	2.	3010045201 dt 16.12.2005
3.	3010046474 dt 20.03.2006	4.	3010049089 dt. 14.09.2006
5.	3010056476 dt. 30.05.3008	6.	3010073672 dt. 18.03.2011
7.	3010073869 dt.25.03.2011	8.	3010091497 dt.29.01.2013

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that firm's representatives had appeared before NC on 30.05.2019 and explained their case to amend the balance export obligation to read as "216918 kg dyed printed synthetic blankets made of 100% polyester filament yarn subject to account for difference of custom duty, if any, by switching to polyester filament yarn from Acrylic fibre against above said 8 Adv. Authorisation clubbed into Adv. Authorisation No. 3010091497 dt.29.01.2013 due to devastative fire accident took place on 12.06.2006 and another on 15.04.2012 in their factory premises,

Though, Committee felt that there is nothing wrong in representation of the firm in principle. However, the adequate information in all above said 8 Advance Authorisation is not available. So the Committee decided to seek the following information as must:

1. What was the export obligation due for all the import against first 4 Adv. Authorisation.
2. How much actual export has been made against 8 Adv. Authorisation and their break up of two item
3. How much unutilised import of Acrylic fibre and Polyester yarn left in your inventory

These information may be submitted immediately.

Committee decided to defer the case for re-listing on 20.06.2019. .

118.

Case No.32	M/s. Kerala Balers Pvt. Ltd.
NC Meeting No. 02/AM20 dated 18.04.2019	F.No. 01/84/050/00383/AM18/DES-V
RA F.No. 10/24/040/00064/AM18	Adv.Authorisation. No. 1010059893 dated 21.02.2018
Request for ratification of norms against the above said Adv.Authorisation.	
<p>Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm's representation dated 11.03.2019 alongwith relevant documents for ratification of norms against the above said Adv.Authorisation as their case rejected by NC in its meeting No. 9/84 dated 02.08.2018 due to non-submission of reply. NC decided to send the representation to DPIIT for their comments.</p> <p>The case stands deferred for re-listing on 20.06.2019.</p>	



119.

Case No.33		M/s. Candor Textiles Pvt. Ltd.			
NC Meeting No. 02/AM20 dated 18.04.2019		F.No. 01/84/050/00311/AM17/DES-V			
RA F.No. 56/24/040/00032/AM17		Adv.Authorisation. No. 5610004996 dated 28.09.2016			
Request for modification of norms against the above said Adv. Authorisation.					
Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm's representation dated 28.03.2019 for revise norms decided by NC on 05.01.2017. After detailed deliberation, NC accepted the firm's request and decided to made the correction in norms ratified in the NC Meeting No. 20/84 dated 05.01.2017 as under:					
S.No.	Export Product	Export Quantity		Import item	Quantity allowed
1.	Poly Cotton Woven Fabric Dyed	40022.0 KG	1.	Chemical FH 9004/123	0.3130 KG./KG of export product
			2.	Chemical UKALIT L-17	0.1250 KG./KG of export product
			3.	Chemical AFORTIN BF - 5060	0.0315 KG./KG of export product
			4.	Chemical UKANOL RUN 01	0.04677 KG./KG of export product
			5.	Chemical EVAROL 035	0.0238 KG./KG of export product
RA concerned may take further necessary action and compliance of other usual conditions					

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